

PROF. MADHU DANDAVATE: I introduce the Bill.

DR. VASANT KUMAR PANDIT: I introduce the Bill.

MR. CHAIRMAN: Dr. Pandit.

PROF. MADHU DANDAVATE: Sir, I have another Bill. Please see on the back side of the agenda.

MR. CHAIRMAN: It is not here. You may do that later.

Dr. Pandit.

PREVENTION OF RAGGING IN EDUCATIONAL INSTITUTIONS BILL*.

DR. VASANT KUMAR PANDIT (Rajgarh): I beg to move for leave to introduce a Bill to provide for prevention of ragging by senior students of junior students in educational institutions.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for prevention of ragging by senior students of junior students in educational institutions."

The motion was adopted.

DR. VASANT KUMAR PANDIT: I introduce the Bill.

COMPULSORY MILITARY TRAINING BILL*.

DR. VASANT KUMAR PANDIT (Rajgarh): I beg to move for leave to introduce a Bill to make military training compulsory for all able-bodied persons.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to make military training compulsory for all able-bodied persons."

The motion was adopted.

SMALL FARMERS AND AGRICULTURAL WORKERS SECURITY BILL*.

PROF. MADHU DANDAVATE (Rajapur): Prof. Ranga, I am introducing this Bill for you.

MR. CHAIRMAN: The two professors are combining.

PROF. MADHU DANDAVATE: I beg to move for leave to introduce a Bill to provide for payment by the Government to the small farmers and agricultural workers of compensation for injury by accident.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for payment by the Government to the small farmers and agricultural workers of compensation for injury by accident".

The motion was adopted.

PROF. MADHU DANDAVATE: I introduce the Bill.

15.50 hrs.

INDIAN TELEGRAPH (AMENDMENT) BILL—Contd.

(Amendment of Section 5)

MR. CHAIRMAN: The House will now take up further consideration of the following motion moved by Shri Bhogendra Jha on 19th January, 1982, namely:—

"That the Bill further to amend the Indian Telegraph Act, 1884, be taken into consideration."

Hon. Members only seventeen minutes are left. So...

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